

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 6 of 1998

Friday, this the 2nd day of January, 1998

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. Vasanth P. Gopi,
Parachalil House,
Punnayam, Asamannoor PO,
Perumbavoor Sub Division. .. Applicant

By Advocate Mr. OV Radhakrishnan

Versus

1. Sub Divisional Inspector (Postal),
Perumbavoor Sub Division,
Perumbavoor - 683 542 .. Respondent

By Advocate Mr. TPM Ibrahim Khan, SCGSC

The application having been heard on 2-1-1998,
the Tribunal on the same day delivered the
following:

O R D E R

The applicant seeks for a direction to the
respondent to consider his candidature for selection for
regular appointment to the post of Extra Departmental
Delivery Agent, Asamannoor Sub Office, Perumbavoor Sub
Division.

2. For the vacancy of Extra Departmental Delivery
Agent at Asamannoor Sub Office consequent on the promotion
of Sri PN Ravindran the applicant applied as per A-1 dated
30-12-1997. According to the applicant, his candidature
will not be considered by the respondent for the reason

contd..2

that his name is not sponsored by the Employment Exchange. According to the applicant, he has registered his name with the Employment Exchange.

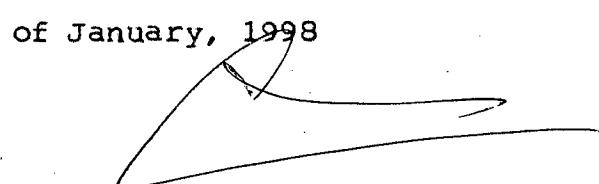
3. In the light of the ruling in Excise Superintendent, Malkapatanam Vs. KBN Vishweswara Rao, (1996)6 SCC 216, the choice of selection is/restricted only to such of the candidates whose names are sponsored by the Employment Exchange. That being the position, the applicant's candidature is also to be considered by the respondent, if he is otherwise qualified, along with other candidates in spite of the fact that his name is not sponsored by the Employment Exchange.

4. Learned counsel appearing for the applicant as well as the learned counsel appearing for the respondent submitted that since the only relief sought for is a direction to consider the candidature of the applicant, this OA can be disposed of in the light of the dictum laid down in the above said ruling.

5. Accordingly, the original application is allowed, directing the respondent to consider the candidature of the applicant also, if he is otherwise qualified, along with other candidates in spite of the fact that his name is not sponsored by the Employment Exchange for selection for regular appointment to the post of Extra Departmental Delivery Agent, Asamannoor Sub Office which is to be held today, ie. on 2-1-1998, or any deferred date. No costs.

6. The learned counsel for the respondent submits that he will forward a copy of the application and a copy of this order to the respondent for compliance. I record the submission.

Dated the 2nd of January, 1998


A.M. SIVADAS
JUDICIAL MEMBER